

MANIPUR



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GOVERNMENT OF MANIPUR  
SECRETARIAT : LAW & LEGISLATIVE AFFAIRS DEPARTMENT

NOTIFICATION

Imphal, February 18, 2016

No. 2/50/2015-Leg/L : The following Act of the Legislature, Manipur which received assent of the Governor of Manipur on February 10, 2016 is hereby published in the Official Gazette :

**THE MANIPUR MUNICIPALITIES (NINTH AMENDMENT) ACT, 2015  
(MANIPUR ACT NO. 2 OF 2016)**

AN

ACT

*to further amend the Manipur Municipalities Act, 1994 (Manipur Act No. 43 of 1994).*

BE, it enacted by the Legislature of Manipur in the Sixty-sixth year of the Republic of India as follows :

1. (1) This Act may be called the Manipur Municipalities (Ninth Amendment) Act, 2015.

Short title and commencement.

(2) It shall come into force at once.

2. In section 41 of the Manipur Municipalities Act, 1994 –

Amendment of Section 41.

(i) for sub-section (2), the following shall be substituted, namely, –

“(2) The State Government shall appoint an Executive Officer on the recommendation of the Manipur Public Service Commission:

Provided that for the appointment of Executive Officer of a Nagar Panchayat or Council, as the case may be, the requisition to the Manipur Public Service Commission shall be made by the State Government.”.

(ii) for sub-section (3), the following shall be substituted, namely.-

“(3) The State Government may appoint an Assistant Executive Officer to assist the Executive Officer on the recommendation of the Manipur Public Service Commission:

Provided that for the appointment of Assistant Executive Officer of a Nagar Panchayat or Council, as the case may be, the requisition to the Manipur Public Service Commission shall be made by the State Government”.

PATIENCE PANMEI,  
Assistant Draftsman (Law),  
Government of Manipur.